

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28977 OF 2024

**Between:**

Ms. KULSUM FATIMA, D/o. Najam Uddin Ali Khan, Aged about 19 years,  
Occ. Student, R/o.H.No.21-4-898/4/5, Gulab Singh Bowli, Petal Burj,  
Bahadurpura, Hyderabad-TS.

...PETITIONER

**AND**

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue, a Writ, Order or Orders more particularly one in the nature Writ of Mandamus declaring the action of the respondents particularly 2nd respondent in not considering the petitioner s request for Online registration for admission into MBBS / BDS course under B and C (NRI) quota for the academic year 2024-25 even though the petitioner is fully eligible and entitle for admission into MBBS / BDS course under B and C quota for the academic year 2024-25 in the next phase of counseling as illegal, arbitrary, unjust, contrary to Right to Education Act and in violation of the Article 14, 19 (1) (g) of the constitution of India consequently direct the respondents to consider and permit the petitioner to upload Online application for admission into MBBS / BDS course under B and C (NRI) quota for the academic year 2024-25 in the next phase of counseling in any affiliated college of the 2nd respondent university

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider and permit the petitioner to upload Online application for admission into MBBS / BDS course under B and C (NRI) quota for the academic year 2024-25 in the next phase of counseling in any affiliated college of the 2nd respondent university

**Counsel for the Petitioner: SRI. MOHAMMED HABEEBUDDIN**

**Counsel for the Respondent No.1: SRI T. RAMESH AGP FOR MEDICAL HEALTH FW DEPARTMENT**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28977 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammed Habeebuddin, learned counsel for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

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"For the reasons stated in the accompanying Affidavit, It is therefore prayed that this Hon'ble Court may be pleased to issue, a Writ, Order or Orders more particularly one in the nature Writ of Mandamus declaring the action of the respondents particularly 2<sup>nd</sup> respondent in not considering the petitioner's request for Online registration for admission into MBBS/BDS course under B & C (NRI) quota for the academic year 2024-25 even though the petitioner is fully eligible & entitle for admission into MBBS / BDS course under B & C quota for the academic year 2024-25 in the next phase of counseling as illegal, arbitrary, unjust, contrary to Right to Education Act and in violation of the Article 14, 19 (1) (g) of the constitution of India consequently direct the respondents to consider and permit the petitioner to upload Online application for admission into MBBS / BDS course under B & C (NRI) quota for the academic year 2024-25 in the next phase of counseling in any affiliated college of the 2<sup>nd</sup> respondent university and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota "B" and "C" (NRI) category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for "B" and "C"

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(NRI) category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal, Telangana State.
3. One CC to SRI. MOHAMMED HABEEBUDDIN Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

KKS  
BS



CC TODAY

**HIGH COURT**

**DATED:21/10/2024**



**ORDER**

**WP.No.28977 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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22/10/24  
bvs